



Regional Office, Ballabgarh Region
Haryana State Pollution Control Board
Near Hewo Apartment, Sector -16A, Faridabad
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Contact No. 0129-2225314

No. HSPCB/BR/2022/1738

Dated: 27/09/2022

To

The Registrar General,
National Green Tribunal,
New Delhi.

Subject: Interim Report in compliance of order dated 04-07-2022 in OA No.375/2022 in the matter of Abhishek Sharma V/s State of Haryana.

In this connection, please find enclosed herewith the Interim Report on behalf of joint committee comprising of HSPCB and Deputy Commissioner, Faridabad in compliance of order dated 04-07-2022 in OA No.375/2022 in the matter of Abhishek Sharma V/s State of Haryana.

Submitted for kind information and necessary action please.

DA/as above

Sharma
Regional Officer
Ballabgarh Region
27/9/2022

Endst No. HSPCB/BR/2022/

Date:

A copy of the above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

Regional Officer
Ballabgarh Region

Endst No. HSPCB/BR/2022/

Date:

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

Regional Officer
Ballabgarh Region

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.375/2022

IN THE MATTER OF:

Abhishek Sharma ... Applicant

Versus

State of Haryana ... Respondent

INTERIM REPORT ON BEHALF OF DEPUTY COMMISSIONER,
FARIDABAD AND HARYANA STATE POLLUTION CONTROL
BOARD

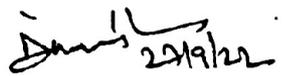
MOST RESPECTFULLY SHOWETH:

1. That Hon'ble National Green Tribunal has directed to the Joint Committee comprising of State PCB and Deputy Commissioner, Faridabad to look into the grievance of the applicant regarding illegally using banned fuel of petcock indiscriminately for the last 5 years against the environmental norms causing serious health hazard and damage to the environment by M/s Shree Balaji Refractories Co. situated at plot no. 47, Sector 25, Ballabgarh, Faridabad. The above said company has also stored petcock in godown. The Hon'ble NGT has also directed to submit factual and action taken report in the matter to this Tribunal by e-mail at judicial-ngt@gov.in.
2. That a Joint Committee comprising of Sub Divisional Magistrate (SDM), Ballabgarh as Nominee of Deputy Commissioner of Faridabad and Officer of HSPCB visited the respondent unit on

22.09.2022. Unit was found operational and fuel was stored near the kiln in the grinded form in bags. The sample of air emissions were collected by the joint committee and sent to HSPCB Laboratory, Gurugram Lab and analysis report is awaited. The samples of the fuel were collected from the bags randomly and sent to Laboratory for analysis for some parameters for identification for purposes to ascertain if the said Coke (fuel) is Pet Coke or not. The analysis report is awaited till date. It is submitted that after receipt of analysis report of air emissions and identification of fuel, if the respondent unit is found non complying w.r.t. air emissions standards or illegally using banned fuel of petcock, appropriate action shall be taken immediately in coordination with the District Administration.

The interim report is submitted accordingly for kind consideration. Supplementary/Final report with full details shall be filed in due course in terms of para No.2 above. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.


SDM, Ballabgarh
Nominee of Deputy
Commissioner, Faridabad


Regional Officer,
Ballabgarh Region
Haryana State Pollution Control Board

Place: Faridabad
Date: 27/09/2022